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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.

536/99

Date of Order : 31.3.99

BETWEEN :

1. V.Lakshminarayana
2. I.Prasada Rao
3. K.Uma Shankar
4. P.Venkateswarlu
5. N.S.S.Kumar

.. Applicants.

AND

1. General Manager,  
S.C.Railway, Rail Nilayam,  
Secunderabad.
2. Senior Deputy General  
Manager and Chief Vigilance Officer  
S.C.Railway, Rail Nilayam,  
Secunderabad.
3. Chief Mechanical Engineer,  
S.C.Railway, Rail Nilayam,  
Secunderabad.
4. Divisional Railway Manager (P),  
S.C.Railway, Vijayawada.
5. Sr.Divisional Mechanical Engineer,  
S.C.Railway, C&N, Vijayawada.
6. D.S.P.Murthy
7. K. Panduranga Rao
8. Ch.Sambasiva Rao
9. Vinukonda Omkaram

.. Respondents

Counsel for the Applicants

.. Mr.K.K.Chakravarthy

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM :

HON'BLE SHRI R.Rangarajan, Member (Admn.)

Hon'ble Shri B.S. Jai Parameshwar, Member (Judl.)

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X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.K.K.Chakravarthy, learned counsel for the  
applicant~~s~~ and Mr.N.R.Devraj, learned standing counsel for  
the respondents.

2. There are 5 applicants in this OA. They are aspirants  
for promotion to the <sup>post of</sup> Intermediate Apprentice TXR's conducted  
on 12.12.98.

3. This OA is filed for a declaration that the selection  
process held by the respondents to the post of Intermediate  
Apprentice J.E./II/C&M in the scale of Rs.5000-8000 (RSRP) against  
the 25% departmental quota LDCE in mechanical (C&M)  
/department on Bezawada Division was in accordance with the  
norms and the memo dated 29.12.98 is valid and consequently  
direct the respondents 2 to 5 to release the panel by appointing  
the applicants to the post.

4. Earlier a set of staff who <sup>were</sup> ~~are~~ also aspirants for the  
above said post filed OA.86/99 on ~~the~~ file of this Bench which  
was disposed of on 8.1.99. Paras 3 and 4 of that judgement is  
relevant. It is reproduced below :-

"In our opinion this is a fit case which should  
receive the attention of SDGM and Chief Vigilance  
Officer, with a view to clearing-up suspicions which  
seems to hang around the conduct of the said exami-  
nation and the manner of selections. We need scarcely  
add that it is hardly in the interests of department

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to allow such suspicions to remain uninvestigated. This should be done early and such follow-up action as may be called for - depending on the findings of the enquiry - should be ordered, including, if necessary, the cancellation of the examination and rescinding of the results.

The OA is disposed of in terms of the above observation, and with a further direction that the result of recently concluded Intermediate Apprentice TXR Examination shall not be declared prior to the final clearance of SDGM".

5. The respondents should take expeditious action as directed above in finalising the examination. In any case the final decision should be taken within a period of 2 months from the date of receipt of a copy of this order.
6. The OA is ordered accordingly. No costs.

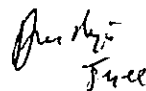
  
( E.S. JAI PARAMESHWAR )  
Member (Judl.)

  
( R. RANGARAJAN )  
Member (Admn.)

31.3.99

Dated : 31st March, 1999

( Dictated in Open Court )

  
J. J. J.

sd

Copy to:

1. HDHND
2. HHRP M(A)
3. HBSOP M(J)
4. D.R. (A)
5. SPARE

1ST AND IIND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

DATED:

31/3/99

ORDER/ JUDGEMENT

MA./RA./CP. NO.

IN

O.A. NO.

536/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

9 copies

